

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

No.:-

5th Floor, BD Patel House,  
Near Sardar Patel Colony,  
Post Navjivan, Naranpura,  
Ahmedabad-14.

Date :-

To,  
Shri

Sub.:- \_\_\_\_\_ Applicant(s).  
V/s. \_\_\_\_\_

Respondent(s).

Sir,

In continuation of this office letter of even no. dated \_\_\_\_\_ & reminder dtd. \_\_\_\_\_ regarding office objections in above mentioned application filed by you, take notice that as you have not removed objections so far, the above application is placed in objection board on \_\_\_\_\_ for favour of rejecting it or for favour of such order as may be deemed fit by the Hon'ble Registrar.

Yours faithfully,

DEPUTY REGISTRAR(J),  
C.A.T., AHMEDABAD.

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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD

OA/TA/MA/RA/C.A. No.

223/1992

APPLICANT(S)

Jethabhai Rachardas Patel

COUNSEL

VERSUS

W.E.S.

Mr. Akil Karsan

RESPONDENT(S)

COUNSEL

DATE	Officer Report	Orders
		Pl. issue notice after admission.
9/6		Notices served on Respondent.
24/6/92		None present. Reply not filed. Rejoinder filed before Adjourned hearing on 26/6/92 Dr Repl. <i>John</i> <i>I.C. Register</i>
13/7/92		None present. Reply not filed. matter be taken to appropriate order, judgment, before the court. <i>Adjourned</i> <i>13/7/92</i>
8/9/92		<b>REPLY FILED</b> by Mr. Akil Karsan for Respondent dated 7/9/92.
29/9/92		<b>REJOINDER FILED</b> by Mr. I.M. Pandya on the 28/9/92

28/2

Date

## Office Report

ORDER

6/18/94 None Present

Reply fixed on 22.7.1919 &

Residence fixed on 04/28/91  
matter may be fixed  
per ~~the cause~~ ~~for~~  
approximate order in  
cause ~~for~~

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Date	Office Report	Order
15.5.92	Rsp. Submitted R.C.Bhatt 30/7/92 SO.	Heard learned advocate Mr. Pandya for the applicant. Admit. Issue notice to the respondents to file reply within six weeks on merits. No substance in interim relief. The learned advocate Mr. Pandya for the applicant does not press the same.
(12) 3.8.92		<p style="text-align: right;">R.C. Bhatt Member (J)</p> <p>*K</p> <p>Present: Mr. I.M. Pandya, Adv/Apt. Mr. Akil Kureshi, Adv/Res.</p> <p>Mr. Akil Kureshi for the respondents seek four weeks time for filing reply. Time granted. Rejoinder if any be filed within two weeks thereafter. List before Registrar for completion of pleadings on 30th September, 1992.</p> <p style="text-align: right;">N.V.Krishnan (N.V.Krishnan) Vice Chairman</p> <p>vtc.</p> <p style="text-align: right;">7/5/92</p>
25.		

Date	Office Report	Order
25-1-1994		<p>None present for the applicant.</p> <p>The applicant has filed M.A.20/94 for early hearing. Mr. Akil Kureshi for the respondents is present. The case is fixed for final hearing on 16th February, 1994.</p> <p>M.A. 20/94 is disposed of. Intimation to be sent to the applicant's advocate.</p> <p>Call on 16th February, 1994.</p> <p><i>VR</i></p> <p>(V.Radhakrishnan) Member (A)</p> <p>vtc.</p>
16-2-94		<p>Learned advocates are present.</p> <p>At the request of Mr.Variava, adjourned to 02-3-94. The matter is fixed for <i>temporarily</i> on 02-3-94.</p> <p><i>VR</i></p> <p>(V.Radhakrishnan) Member (A)</p> <p>*ssh*</p>

Date	Office Report	Order
2-3-94		<p>Learned advocates are present.</p> <p>Mr. Variava states that the matter is under consideration in the department for refixing the pay of the applicant as per the letter dated 10-2-94, issued by the Government of India, Department of Telecom, New Delhi.</p> <p>Mr. Pandya states that the applicant will retire in September, 1994. Respondents are hereby directed to take action on representation of the applicant and fix the pay not later than 30-4-1994.</p> <p>Call on 6-5-94.</p> <p style="text-align: right;">(Signature) <span style="float: right;">6-5-94</span></p> <p style="text-align: right;">(V.Radhakrishnan) Member (A)</p> <p style="text-align: center;">ssh</p>
6-5-1994		<p>At the joint request of learned counsel for the parties, adjourned to 29-6-94.</p> <p style="text-align: right;">(Signature) <span style="float: right;">6-5-94</span></p> <p style="text-align: right;">(Dr. R.K.Saxena) Member (J)</p> <p style="text-align: right;">(Signature) <span style="float: right;">6-5-94</span></p> <p style="text-align: right;">(V.Radhakrishnan) Member (A)</p> <p style="text-align: center;">vtc.</p>

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 223 OF 1992.

**TMX NO.**

**DATE OF DECISION** 29-6-1994.

Jethabhai Kachardas Patel, **Petitioner**

Mr. I.M. Pandya, **Advocate for the Petitioner (s)**

**Versus**

Union of India & Ors. **Respondents**

Mr. Akil Kureshi, **Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr. K. Ramamoorthy, Admn. Member.**

**The Hon'ble Mr. Dr. R.K. Saxena, Judicial Member.**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Jethabhai Kachardas Patel,  
Sub.Divisional Officer Phones,  
Telecom District Manager,  
Junagadh.

..... Applicant.

Versus.

1. Union of India,  
Secretary,  
Posts and Telegraphs  
Department, New Delhi.
- 2) The Chief General Manager,  
Telecom Circle,  
Khanpur, Ahmedabad - 380 001. .... Respondents.

Advocate: Mr. I.M. Pandya, learned advocate for the applicant.

Mr. Akil Kureshi, learned advocate for the respondents.

J U D G M E N T

O.A.No. 223 OF 1992

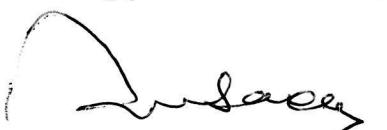
Date: 29-6-1994.

Per: Hon'ble Mr. K.Ramamoorthy, Admn. Member.

Counsel for the respondents states that consequent to order dated 10.2.1994, the department has passed another order dated 24.6.94 fixing the applicant's pay at the stage of Rs. 3300/- with effect from 1.5.1990. The counsel for the respondents further intimated that the Government of India has since issued a further circular dated 1st June, 1994 wherein it has been clarified that issue of these orders will not affect the next normal increment date. In view of this clarification, the fear expressed by the applicant that

he will undergo financial loss with this change in  
~~dele~~  
increment l is no longer valid. On this submission  
he seeks permission to withdraw the application.

Application is disposed of as withdrawn.

  
(Dr. R.K. Saxena)

Member (J)

  
(K. Ramamoorthy)

Member (A)

vtc.